

time of enrolment for services and benefits, adequate provisions have been made in the notifications to ensure that no beneficiary is denied the benefits and services merely due to non possession of Aadhaar. In case authentication using Aadhaar or submission of proof of possession of Aadhaar is not possible, the beneficiaries shall continue to avail the benefits on production of certain alternative and viable proof of identity documents and will have to apply/enrol for Aadhaar. In case of children below 5 years, Aadhaar enrolment process as prescribed in Section-5 of Aadhaar Act, 2016 shall be followed.

**Construction of hostels for working women**

3994. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether only 934 hostels sanctioned, so far, for working women are sufficient, in view of the fact that a large number of young women are forced to live in cities away from their home towns for employment;

(b) whether the Central Government would continue to solely depend upon the State/Union Territory Governments to forward proposals for construction of hostels specially in metro cities in view of their safety; and

(c) whether Government has any plan to give a push to this scheme, considering the acute necessity?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): (a) Since its inception in 1972-73, 938 hostels have been sanctioned under the scheme of Working Women Hostel all over the country for benefitting about 70,500 working women and 9800 Children.

(b) As per the Scheme guidelines, the proposals received through all the State Governments/UT Administrations and Corporate or associations like Confederation of Indian Industry (CII), Associated Chambers of Commerce and Industry of India (ASSOCHEM), Federation of Indian Chambers of Commerce and Industry (FICCI) etc. are considered.

(c) The Government of India is aware of the acute necessity for construction of Working Women Hostels. The new proposals which are recommended by the State Governments/UTs are placed before the Project Sanctioning Committee (PSC) for approval at regular intervals of time.